

92

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA NO. 2196 OF 2004

MA 1842/2004
MA 1843/2004

New Delhi, this the 13th day of September, 2004

Hon'ble Shri Kuldip Singh, Vice Chairman (J)
Hon'ble Shri S.A. Singh, Member (A)

1. Shri Bal Ram Singh
S/o Shri Jiraj Singh
Licence Porter
No. 314, Railway Station
Muradabad
2. Shri Ram Bharose
S/o Shri Pati Ram
Licence Porter
No. 105, Railway Station
Moradabad.

...Applicants

(By Advocate Ms. Meenu Mainee, proxy for Sh. B.S. Mainee)

VERSUS

Union of India through

1. The Secretary,
Ministry of Railways,
Rail Bhawan,
New Delhi.
2. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
3. The Divisional Railway Manager,
Northern Railway,
Moradabad.

....Respondents

ORDER (ORAL)

By Sh. Kuldip Singh, Vice Chairman (J)

Heard.

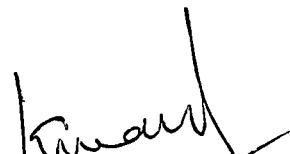
2. The applicants have filed this OA for implementation of policy decision of Railway Board whereby a Supervisor is required to be posted over and above

3

the Mates and Licensed Porters. Applicants have made a representation, which is at page 28-29 in OA. Thereafter, they have issued a legal notice on April 5, 2004 but no decision has been taken by the General Manager till now. Since the representation is pending for a quite long time, the department should decide the said representation and pass an appropriate order. Accordingly, this Original Application is disposed of with a direction to the respondents to decide the aforesaid representation within a period of four months from the date of receipt of a certified copy of this order.



(S.A.Singh)
Member (A)



(Kuldip Singh)
Vice Chairman (J)

/gkk/